

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/5913/2020

This the 27th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Dr. Iram Sabha, Aged 29 years Daughter of Ghulam Nabi Ring Shawl, Resident of Kahkashan House Humhama Budgam, Kashmir.

.....Applicant

(Advocate:- Mr. M.A. Qyaoom - Not Present)

Versus

1. State of J&K through Commissioner Secretary to Govt. Health & Medical Education Department, Civil Secretariat Srinagar/Jammu & Ors.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**ORDER
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 14.07.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil